

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 304
IB-684(ND)2020
New IA-3548/2024

IN THE MATTER OF:
Dharm Vir Gupta

... **Applicant/Petitioner**

Versus

M/s. SARE Realty Projects Private Limited.

... **Respondent**

Under Section: 9 of IBC (LiQ)

Order delivered on 19.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the IRP : Adv. Rishi Singhal

For the Respondent : Adv. Ujjal Banerjee, Adv. Anmol Sehgal for R- 2
to R-5

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-3548/2024: We do not find any reason espoused in the application that the liquidation process qua the Corporate Debtor should be given priority over the other pending matters. Let the matter be taken up on the date already fixed. **The IA is accordingly rejected.**

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)